

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 125

IA(I.B.C)/241(CH)2022

IA(I.B.C)/564(CH)2020

IA(I.B.C)/1071(CH)2024

IA(I.B.C)/1294(CH)2024

IA(I.B.C)/1295(CH)2024

IA(I.B.C)/1296(CH)2024

In

CP (IB) No. 205/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Oriental Bank of Commerce

...Petitioner-Financial Creditor

Versus

Hike Leather Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 45(1), 43(1) r/w 44(1), 66(1), 19(2), 60(5), IBC 2016

Regulation: 44(2)

Order delivered on 04.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 08.08.2024.

Sd/-

Court Officer